

MR. SPEAKER: Mr. Saugata Roy, you seem to think that on every matter you have a right to be heard...

SHRI SAUGATA ROY: I am on a point of order.

MR. SPEAKER: Tell me what is your point of order.

SHRI SAUGATA ROY: Please take the issue on merits. I am on a point of order under rule 56—Adjournment Motion...

MR. SPEAKER: That has been disposed of.

SHRI SAUGATA ROY: I had given notice of an Adjournment Motion regarding leakage of the secret correspondence between the Prime Minister and the former Home Minister. Now the Prime Minister, in his statement, has admitted in this House that the correspondence between him and the former Home Minister was secret. If the Prime Minister is not going to come forward with his statement and lay it on the Table of the House...

MR. SPEAKER: There is no point of order.

SHRI SAUGATA ROY: ... then we have to discuss leakage of the secret papers.

MR. SPEAKER: There is no point of order.

Now, papers to be laid on the Table.

12.36 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER DELHI DEVELOPMENT ACT, 1957

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table a copy of Notification No. F.1(17)/74-MP (S.O. 1941) (Hindi and English versions) published in Gazette of India dated the 1st July, 1978 making certain amendments to the Hotels, Boarding Houses, Guest Houses, Hostels, Lodging Houses and Motels

(Building Standards) Regulations, 1977 under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-2436/78.]

REVIEW AND ANNUAL REPORT OF STATE FARMS CORPORATION OF INDIA LTD., NEW DELHI FOR 1976-77, ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH, NEW DELHI FOR 1974-75 AND A STATEMENT FOR DELAY

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the years 1976-77.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2437/78.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research New Delhi, for the year 1974-75—Part II (Administration and Accounts).

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-2438/78.]

12.37 hrs.

RE. CORRESPONDENCE BETWEEN THE PRIME MINISTER AND THE FORMER HOME MINISTER—Contd.

SHRI C. M. STEPHEN: Now, is that all that remains? What happens there will be reported to us!

MR. SPEAKER: That will not be done in this House.

SHRI C. M. STEPHEN: That is exactly what the Prime Minister has said. That, in essence, is what the Prime Minister has said.

AN HON. MEMBER: That is what the Prime Minister said. (*Interruptions*).

MR. SPEAKER: I may tell the House one thing. This House will not be allowed to be treated as subordinate to any other House. We have equal rights; there is no doubt about it. If at all, we have greater rights—because the Cabinet is responsible to this House. Therefore, it is not proper for anybody to suggest that this House will take whatever the other House decides. I am very clear about it.

12.38 hrs.

RE. QUESTION OF PRIVILEGE

SHRI VAYALAR RAVI (Chirayinkil): Sir, I am on a point of order under Rule 222. Your office informed me that you, in your wisdom, have disallowed the privilege Motion against the State Minister of Home Affairs Mr. Patil. But earlier the Hon. Speaker had said that whenever you make an order there must be reasonable and logical arguments for it...

MR. SPEAKER: There must be reasons for it.

SHRI VAYALAR RAVI: I really appreciate the argument that there should be a reasonable argument. I am not going into the merits, but if you go through the answer given by the Hon. Minister in the House, he has very clearly stated that it is under active consideration—i.e. regarding the setting up of special court to try Mrs. Gandhi on the basis of the report of the Shah Commission. But if I quote the proceedings of the House, Mr. Biju Patnaik...

MR. SPEAKER: He is not responsible for Mr. Biju Patnaik's statement. He says his statement is correct.

SHRI VAYALAR RAVI: Then, Sir, am I to understand from your

statement that there is no collective responsibility of the Cabinet and that a Cabinet Minister...

MR. SPEAKER: That is not a privilege motion; collective responsibility is not a privilege motion.

SHRI VAYALAR RAVI: Whom am I to believe?

MR. SPEAKER: I don't know. Whoever you want to believe you may believe. (*Interruptions*).

SHRI VAYALAR RAVI: Please understand me. Whom do you believe? (*Interruptions*).

PROF. P. G. MAVALANKAR: I was told that the matter is under your consideration, but now you are saying it is decided.

MR. SPEAKER: The matter which is under my consideration is your query under Rule 115, not the other one. So far as this is concerned, Mr. S. D. Patil has given me a reply saying that whatever he has stated is absolutely accurate. I have nothing to show it is not accurate and therefore I disallowed the privilege motion.

SHRI VAYALAR RAVI: Whom do you believe—Shri Patnaik or Shri Patil?

MR. SPEAKER: I don't know. Please don't drag me into this.

12.41 hrs.

PAPERS LAID ON THE TABLE— Contd.

NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT, 1950 AND UNDER COMPANIES ACT, 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 358(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1978 making